

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5685 of 2020

Hari Tiwary.....

Petitioner

Versus

State of Jharkhand.....

Opp. Party

.....

Coram: Hon'ble Mr. Justice Ananda Sen  
Through:-Video Conferencing

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For the Petitioner

: Mr. P.K.Dubey, Advocate

For the State

: Mr. Rajneesh Vardhan, A.P.P.

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2/09.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11.00 A.M. They have no complaint in respect to the audio and video clarity and quality.

Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

Learned counsel for the petitioner undertakes to deposit the deficit court fee within two weeks from today. Rest of the defects stand ignored.

Heard learned counsel appearing for the petitioner and counsel for the State, who opposes the prayer for bail of the petitioner.

The petitioner is an accused for allegedly committing offence punishable under Sections 25(1-B)a, 26, 35 of the Arms Act.

The petitioner is in custody since 22.09.2019. His name transpired on the confessional statement of the co-accused. Nothing has been recovered from the possession of this petitioner.

Considering the period of custody, I am inclined to enlarge the petitioner on bail. Accordingly, petitioner namely, Hari Tiwary is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of Chief Judicial Magistrate, Palamau at Daltonganj in connection with Daltonganj Town P.S. Case No. 325 of 2017 [G.R. No. 2222/2017].

Further, I direct the Jail Authority that before releasing the petitioner from jail, the Jail Authority should get the petitioner tested for COVID-19. If the report is positive, then the District Administration will immediately take steps to isolate the petitioner and get him treated in the COVID Center by following all the protocols.

This direction is given in the larger public interest and it should not be construed as a condition of bail.

(Ananda Sen, J)